

B. RAJASEKHAR,
REGISTRAR (I.T-CUM-C.P.C)
FAC REGISTRAR (VIGILANCE)



AMARAVATI,
DT:06.12.2019.

ROC.NO.876/2019-B.SPL.,

To
Sir / Madam,

SUB: HIMACHAL PRADESH STATE HUMAN RIGHTS COMMISSION -
Inviting the application for filling up of 01 (one) post of Member in
Himachal Pradesh State Human Rights Commission - Willingness from
the eligible officers - Called for - Regarding.

REF: Letter dated 08.11.2019 from the Additional Secretary (Home) to the
Government of Himachal Pradesh.

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With reference to the above subject and reference cited, it is to
inform that the Additional Secretary (Home) to the Government of Himachal
Pradesh State, in his letter referred to above, stated that the applications
are invited for filling up of one (1) post of Member in Himachal Pradesh
State Human Rights Commission, Himachal Pradesh State. Further, the
letter of the Additional Secretary to the Government of Himachal Pradesh
State, along with its enclosures is placed in the High Court's Web site i.e.,
<http://hc.ap.nic.in>.

Therefore, as directed, you are requested to communicate the same
among the District and Sessions Judges working in your unit, for submitting
their willingness for the post of Member in Himachal Pradesh State Human
Rights Commission, Himachal Pradesh State, to the High Court on or before
15.12.2019 by SPEED POST or any other source. The applications received
after due date i.e. 15.12.2019 be treated as filed as they being received
after the due date.

Yours sincerely,

REGISTRAR (I.T-CUM-CPC)
FAC REGISTRAR (VIGILANCE)

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To

1. **THE PRL. DISTRICT AND SESSIONS JUDGES**
Anantapuramu, Chittoor, East Godavari at Rajahmundry, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram, and West Godavari at Eluru.
2. The Registrar (I.T-cum-Central Project Co-ordinator, High Court of Andhra Pradesh (with a request to upload the letter of the Under Secretary, Government of India, Ministry of Corporate Affairs, New Delhi along with its enclosures in the High Court's Official website.)

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Home-C(A)4-3/2013-1
Department of Home
Government of Himachal Pradesh

From

The Additional Chief Secretary (Home) to the
Government of Himachal Pradesh

To

1. The Registrar General High Court of Andhra Pradesh,
Neapadu, Andhra Pradesh-522237
2. The Registrar General High Court of Allahbad
Nyaya Marg, Canton, Dhoomanganj, Prayagraj,
Uttarpradesh-211001
3. The Registrar General High Court Chennai,
High Court Road, Parry's corner,
George Town, Chennai, Tamilnadu-600108
4. The Registrar General High Court of Mumbai
Dr. Daabhai Naroji road-Fort Area, Kala Ghoda, Church Gate,
Mumbai, Maharashtra 400032.
5. The Registrar General High Court of Calcutta
3, Esplanode row, W.B.B.D bagh, Calcutta
West Bengal-700001
6. The Registrar General High Court of Chhattisgarh,
Raipur Bilaspur Expressway Bodri, Bilaspur,
Chhattisgarh-495220
7. The Registrar General High Court of Delhi,
Shastri Road, Justice S.B. Marg, New Delhi-110503
8. The Registrar General High Court of Gujrat,
Sarkhej, Gandhinagar HWY, Sola, Ahmedabad,
Gujrat-380060
9. The Registrar General High Court of Gauhati,
M.G. Road, lalasil, Uzan Bazar, Gauhati,
Assam-781001.
10. The Registrar General High Court of Himachal Pradesh,
The Mall Ravenswood Shimla-171001
11. The Registrar General High Court of Jammu & Kashmir,
Noorbagh, Shaced Gunj, Srinagar, Jammu & Kashmir-190009
12. The Registrar General High Court of Jharkhand,
Ambedkar chowk near JAP Ground, Dorondo Ranchi,
Jharkhand-834002
13. The Registrar General High Court of Karnataka,
Dr. Ambedkar Veedhi opposite to Vidhana Soudha,
Bengalaru, Karnataka-560001

14. The Registrar General High Court of Kerala,
CT Road, Marine Drive Kochi-Kerala-682031
15. The Registrar General High Court of Madhya Pradesh,
53, Denning Rd, South Civil Lines, Jabalpur,
Madhya Pradesh- 482001
16. The Registrar General High Court of Meghalaya,
M.G. Road. Police Bazar, Shillong, Meghalaya-793001
17. The Registrar General High Court of Manipur,
High Court Complex, Montripukhi, Imphal
Manipur-795002
18. The Registrar General High Court of Orissa
Chinidini Chowk, Cuttack, Orissa-753002
19. The Registrar General High Court of Patna
Jawahara Nehru Marg, Veerchand Pate Road Area,
Patna, Bihar-800028
20. The Registrar General High Court of Punjab & Haryana,
Gate No-3, Shop No-2, Chandigarh, 160001
21. The Registrar General High Court of Rajasthan,
Bhagwandass Road, Ashok Nagar, Jaipur Rajasthan-302005
22. The Registrar General High Court of Sikkim,
Sungava, Gangtok, Sikkim 737101
23. The Registrar General High Court of Telangana,
Ghansi Bazar Madiyan, Hyderabad, Telangana-500066
24. The Registrar General High Court of Tripura,
New Capital Complex, Agartala, Tripura-799010
25. The Registrar General High Court of Uttarakhand,
Mallital, Nainital, Uttarakhand-263002

Dated, Shimla-2

8th November, 2019

Subject:- Regarding Constitution of H.P. State Human Rights Commission.

Sir,

On the subject cited above, I am directed to say that the State of H.P. is going to constitute H.P. Human Rights Commission by filling up the post of a Chairperson and members. In this regard, it is mentioned that as requirement of the Act, the Chairperson must have been Chief Justice or a Judge of High Court and as regard as members, one member is to be appointed who is has been Judge of High Court or District Judge in the State with a minimum of seven years of experience as District Judge. The detail i.e eligibility, pay and honorarium and terms of office is being enclosed herewith at Annexure-A for perusal.

In view of above, it is requested that suitable names fulfilling the criteria as per amended Protection of Human Rights Act, 2019 may be supplied to the Secretary, H.P. Human Rights Commission, Pinegrove Building, Shimla-171002, H.P

on or before 31/12/2019. Whereafter the selection committee as prescribed in the Act, shall take further necessary action. This department has also circulated the information through "e-mail" separately for expeditious action. The advertisement is also available on the official website of Home Department of H.P. Government.

Yours faithfully,

(Sandeep Negi)

Additional Secretary (Home) to the
Government of Himachal Pradesh
Phone No-0177-2626359

27 November, 2019

Endst:- As above Dated, Shimla-2

1. The Ld. Advocate General, Himachal Pradesh, Shimla-1.
2. The Secretary, National Human Rights. Commission, GPO complex, Manav Adhikar Bhawan, C-Block, New Delhi-110023.
3. The Secretary, H.P. Human Rights Commission, Pinegrove Building, Shimla-2

(Sandeep Negi)

Additional Secretary (Home) to the
Government of Himachal Pradesh
Phone No-0177-2626359

**GOVERNMENT OF HIMACHAL PRADESH
DEPARTMENT OF HOME**

**FILLING UP OF POST OF CHAIRPERSON/MEMBERS IN THE HP HUMAN RIGHTS COMMISSION
NOTICE INVITING APPLICATIONS**

The Government of Himachal Pradesh invites applications (in five sets), in sealed cover, for filling up of following posts in Himachal Pradesh State Human Rights Commission, so as to reach the Secretary HP State Human Rights Commission, Pinegrove Building, Shimla-171002 Himachal Pradesh on or before 31/12/2019. The applications should be super-scribed as "Application for the Post of Chairperson/Member of the HP State Human Rights Commission". Whereafter search/selection committee as prescribed in the Act, shall take further necessary action. The advertisement is also available on the Official Website of Home Department HP Government.

S.N.	Name of the post	Number of posts	Eligibility	Pay and allowances /Honorarium	Term of Office
1	Chairperson	01	Who has been a Chief Justice or a Judge of a High Court.	The Chairperson shall be entitled to draw pay and allowances equal to the last pay drawn-pension.	A person appointed as chairperson shall hold office for a term of three years from the date on which he enters upon his office or until he attains the age of seventy years, whichever is earlier and shall be eligible for re-appointment for another term or until person attains the age of seventy years whichever is earlier. On ceasing to hold office, a Chairperson shall be ineligible for further employment under the Government of a State or under the Government of India.
2	Member	01	Who is, or has been, a Judge of a High Court or District Judge in the State with a minimum of seven years experience as District Judge.	The Member shall be entitled to draw pay and allowances equal to the last pay drawn-pension.	A person appointed as Member shall hold office for a term of three years from the date on which he enters upon his office and shall be eligible for re-appointment. Provided that no Member shall hold office after he has attained the age of seventy years. On ceasing to hold office, a Member shall be ineligible for further

					employment under the Government of a State or under the Government of India.
3	Member	01	Persons having knowledge or, or practical experience in, matters relating to human rights.	The member shall be entitled to honorarium @ Rupees 1000/= per sitting	A person appointed as Member shall hold office for a term of three years from the date on which he enters upon his office and shall be eligible for re-appointment. Provided that no Member shall hold office after he has attained the age of seventy years. On ceasing to hold office, a Member shall be ineligible for further employment under the Government of a State or under the Government of India.

Sd
Chief Secretary to the
Govt. of Himachal Pradesh